

GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE AND BANKING)

.....

NEW DELHI: THE 23rd April, 1976.

NOTIFICATION
INCOME TAX

No. 1297 (F.No.404/89/76-ITC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S.L. Sabharwal, who is a Gazetted Officer of the Central Govt. to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri S.L. Sabharwal takes over as Tax Recovery Officer.

(V.P. Mittal)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 1297 (F.No.404/89/76-ITC)

Copy forwarded to:-

1. The Commissioner of Income-tax, Patiala II, Patiala.
2. All Directors of Inspection including DI(CMS), New Delhi.
3. The Comptroller & Auditor General, New Delhi.
4. The Accountant General, Punjab, Fiala.
5. Chief Secretary, Govt. of Punjab, Chandigarh.
6. Shri P.H. Ramchandani, Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section, DI(PE&P), New Delhi.
8. Guard File.

9. The Director, I.R.S. (D.T) Staff College, Nagpur.


Deputy Secretary to the Govt. of India